

16.06.2020

Present:

Mr. Lalit Mohan, learned PP for CBI.

Sh. Alphi Chugh, learned counsel for accused no. 1 and 2.

Sh. Jagdeep Sharma, learned counsel for accused no. 5 with accused no. 5.

Sh. Hitender Kapur, learned counsel for accused no. 6 and 8 with accused no. 6 and 8.

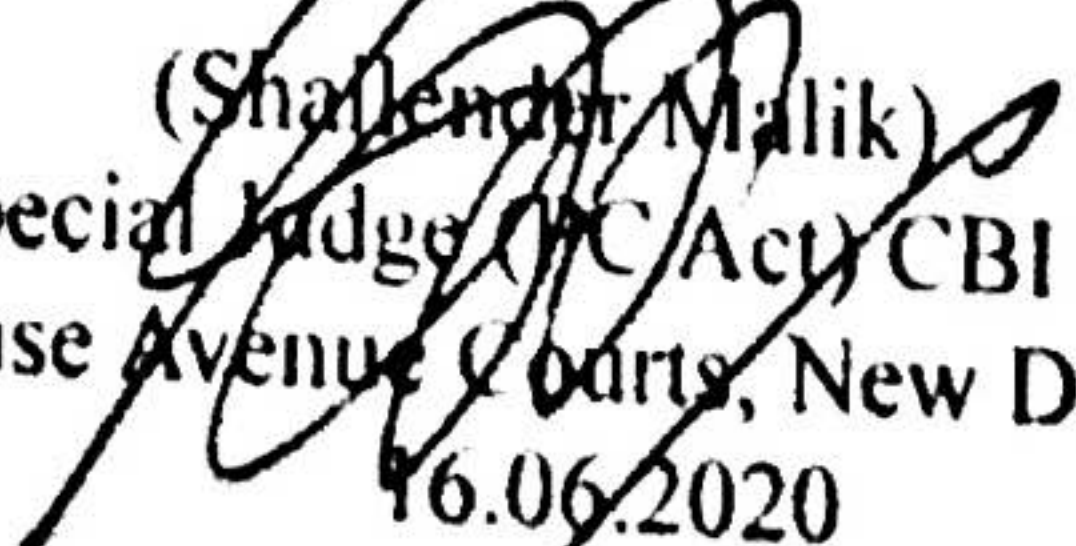
Proceedings in the case have been taken place by way of video conferencing on Cisco Webex application.

Matter is listed for remaining arguments as well as for Sh. Alphi Chugh counsel for accused no. 1 and 2 to take necessary instructions from his clients. In this regard, Sh. Alphi Chugh, learned counsel has submitted that he has already taken the instructions however accused no. 1 and 2 could not appear today because of death in the family of accused no. 2. He submits that he will file the written arguments within two days from today as well as written consent of his clients for addressing final arguments by video conferencing within two days from today. Learned counsel is requested to furnish written arguments as well as written consent on the email ID of the court.

Thereafter, matter will be taken up for addressing final arguments by video conferencing by counsel for accused no. 1 and 2 on Monday i.e. 22.06.2020 at 2.00 PM.

Learned PP for CBI has given rebuttal arguments to the arguments already addressed by counsel for accused no. 5, 6 and 8 respectively. I have also heard counsel for accused no. 5 as well as counsel for accused no. 6 and 8.

Put up now this case on 22.06.2020 for arguments of learned counsel for accused no. 1 and 2. In the meantime, notice be also issued afresh to accused no. 7 as well as to legal aid counsel Sh. Praveen Aggarwal for 22.06.2020.


(Shalender Malik)
Special Judge (C/Act) CBI
Rouse Avenue Courts, New Delhi
16.06.2020